

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH (7)

O.A. No. 64 of 1989

~~REASON~~

DATE OF DECISION 17-8-1993

Shri Om Prakash R. & Ors. Petitioner

Shri D.M. Thakkar Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice-Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

S/Shri

1. Om Prakash R.
2. Indra Ram
3. Ram Chandra
4. Pramodkant
5. Bheem Sen
6. Devishanker
7. Govindlal
8. Jitendra Singh
9. Salig Ram
10. Sultan Khan
11. Man Singh
12. Ami Chand
13. Zaffar Husain
14. A.R. Khan
15. Arjun Singh Deora.

All C/o No.5 - Bheem Sen,
Residing at - 3.8.4-E, Railway Colony,
Gandhidham, Kutch.

..... Applicants

Shri D.M. Thakkar

..... Advocate

Versus

1. Union of India through
The Secretary, M/o Railways,
Rail Bhavan, New Delhi.
2. The General Manager,
Western Railway,
Churchgate, Bombay.
3. The Divisional Raly. Manager(E),
Western Railway,
Ajmer.
4. The Divisional Personnel Officer,
D. R.M. Office,
Western Railway, Ajmer.
5. The Divisional Assistant
Mechanical Engineer(Diesel),
Western Railway, Gandhidham.

..... Respondents

Shri B.R. Kyada

..... Advocate

ORAL ORDER

IN

O.A. No.64 of 1989

Date :- 17-8-1993

Per Hon'ble

Shri N.B. Patel

Vice-Chairman.

Shri Thakkar, for the applicants, states that the applicants will make a representation to the Divisional Railway Manager, Ajmer (Respondent No.3), for fixation of their seniority in the light of the judgment of the Gujarat High Court in LPA No.214/77 with LPA No.223/87 delivered on 18-9-89 and in view of their having successfully completed the required training course and, if the respondent No.3 is directed to take decision on their representation within a stipulated period, the applicants may withdraw the present application at this stage. The applicants are directed to make a representation to the respondent No.3 accordingly within a period of 3 weeks from today and the respondent No.3 is directed to decide their representation ^{by a speaking order} in the light of the aforesaid High Court Judgment and bearing in mind the fact that the applicants have successfully completed the training course, within a period of 3 months from the date of receipt of a copy of this order ^{by a speaking order}. The decision taken on the representation be communicated to the applicants within a period of 2 weeks after the taking of the decision. If the applicants demand a personal hearing in the matter, respondent No.3 may decide their said request on its merits.

2. In view of the aforesaid directions, Shri Thakkar ^{at this stage.} seeks permission to withdraw the O.A. ^{Permission granted.} ~~at this stage.~~ O.A. stands disposed of ^{as withdrawn} No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice-Chairman.